

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2547

ANSWERED ON:13.03.2013

REFORMS UNDER JNNURM

Deo Shri Kalikesh Narayan Singh;Joshi Shri Pralhad Venkatesh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the names of mandatory and optional reforms to be carried out by the States and ULBs under the JNNURM scheme along with the reasons for delay in implementation of reforms;
- (b) the names of States which have not transferred the 12th Schedule functions to the ULBs;
- (c) the name of States which have not conducted regular elections for ULBs;
- (d) the name of States which have not enacted the public disclosure law and community participation law;
- (e) whether these States are getting funds under the JNNURM scheme continuously despite the delay in implementation of reforms and if so, the details thereof and the reasons therefor;
- (f) whether the Government proposes to take any action against these State Governments; and
- (g) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SMT. DEEPA DASMUNSHI)

(a): Details of reforms under Jawaharlal Nehru National Urban Renewal Mission (JnNURM) is at Annexure-I. States/Urban Local Bodies (ULBs) have achieved some of the reforms as per their commitment in the Memorandum of Agreement (MoA) and some of the reforms are yet to be achieved or slow in implementation for various reasons viz. the reforms being resource intensive and requires political support as having impact on the States' revenue etc.

(b) to (d): Details based on Quarterly Progress Reports (QPRs) of States and reports of reform appraisal agencies are at Annexure-II.

(e): Yes, Madam. Under Urban Infrastructure & Governance (UIG) of JnNURM, the release of further installment of Additional Central Assistance (ACA) is dependant upon receipt of Utilization Certificates (UCs) to the extent of 70% of grants (Central and State) and subject to the achievement of milestones agreed for implementation of mandatory and optional reforms at the State and ULB/Parastatal level as envisaged in the memorandum of agreement. As states and cities have not completed all reforms as per timelines, the release of installments was withheld leading to stoppage of work and consequent cost escalation, complication of contractual obligation and poor quality of project implementation etc, the Government on 01-12-2010 approved that for the remaining Mission period, in case of UIG projects where significant progress has been made in the implementation of reforms by the States/Cities, Additional Central Assistance may be released after withholding 10% of the central share. States may use their own funds to meet the balance amount and complete the ongoing projects and obtain reimbursement of the withheld amount upon completion of reforms.

(f) & (g): JnNURM has completed its normal tenure of 7 years on 31-03-2012 and the Government has extended the period for 2 years i.e. upto 31-03-2014 for completion of ongoing projects and reforms. The States/ULBs have to complete the pending reforms within the extended period of JnNURM.